

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 312
(IB)-1071(ND)2018
IA/2605/2020

IN THE MATTER OF:

State Bank of India

...

Applicant/Petitioner

Versus

**M/s. Shri Shyam Ji Ahrico Exports Pvt.
Ltd.**

...

Respondent

Under Section: 7 of IBC, 2016

Order delivered on 28.10.2020

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENTS:

Mr. S.K. Nanda, for Ex-Director, Mr. Sanjay Kr. Aggarwal, for the Liquidator

ORDER

IA/2605/2020 : The present Application is filed on behalf of the promoter for recall of the order dated 5th November 2019 issued based on the application filed by the Liquidator under Section 19(2) of IBC. During the course of hearing, the Liquidator Mr. Sanjay Aggarwal informed us that the Application filed under Section 19(2) is IA 326/2019, which is still pending for hearing.

The registry is directed to list the IA 326/2019 along with the present IA on 23rd November 2020.

In the meantime, the Liquidator is directed to furnish the information by filing the Supplementary Affidavit clearly stating the information / documents, which the liquidator has already received from the promoter and the information/documents which are yet to be received by him by serving an advance copy upon the Ld. Counsel for the promoter. The Ld. Counsel for the promoter is directed to file the reply within three days from the date of receipt of the supplementary affidavit filed by the Liquidator and specifically mention



in his reply, the information/documents which the promoter has already handed over and the information/documents that are yet to be handed over to the Liquidator along with reasons. List both the IAs-2605/2020 and 326/2019 on 23rd November 2020.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJANKUMAR SINHA)
MEMBER (J)